

पोर्ट कम्प्लो) ऐक्ट, १९४७] और विदेशी विनियम नियमन अधिनियम, १९४७ (फारेन एक्सचेंज रेगुलेशन ऐक्ट, १९४७) के अनुसार, अपने एजेंट के माफत (१) हीरे-पन्ने का एक हार और (२) हीरा-पन्ना जड़ी एक जोड़ी बालियां विदेश भेजने और उन्हें वहां बेचने का परमिट दिया गया है। प्राचीन वस्तु (निर्यात नियंत्रण) अधिनियम, १९४७ के अनुसार परमिट तभी किया गया जब सरकार ने इस बात की तसल्ली कर ली कि प्राचीनता या ऐतिहासिकता की दृष्टि से इन गहनों का बहुत महत्व नहीं है। इस बात की भी मजबूती कर ली गई है कि अगर ये गहने विदेश में बिक जायें तो उनकी बिक्री से मिली सारी विदेशी मुद्रा, विदेशी विनियम नियमन अधिनियम (फारेन एक्सचेंज रेगुलेशन ऐक्ट) के अनुसार, भारतीय रिजर्व बैंक के हवाले कर दी जायेगी।

(घ) जहां तक सरकार को मालूम है, यह एजेंट अभी भारत वापस नहीं आया।

#### Planetarium in Delhi

1883. { Shri Daljit Singh:  
Shri D. C. Sharma:

Will the Minister of Scientific Research and Cultural Affairs be pleased to refer to the reply given to Unstarred Question No. 525 on the 29th February, 1960 and state the further progress so far made to construct a building in Delhi for the planetarium to be put up for viewing by the Public?

The Deputy Minister of Scientific Research and Cultural Affairs (Dr. M. M. Das): The construction and electrification of the building for the planetarium have been completed.

#### Excise Revenue from Vegetable non-essential Oils

1884. { Shri Agadi:  
Shri Wodeyar:

Will the Minister of Finance be pleased to state:

(a) the District-wise monthly excise revenue receipts of vegetable non-essential oils of Mysore State since 1st April, 1960 to date; and

(b) whether it is a fact that since the introduction of compounded levy of excise duty on expellers the revenue has considerably gone down and the factories of standard expellers are forced to close due to the adverse effect of the compounded levy on standard expellers?

The Minister of Finance (Shri Morarji Desai): (a) A statement containing the requisite information is laid on the Table. [See Appendix III, annexure No. 54].

(b) It will be observed from the Statement laid on the Table that the fall in revenue during the current financial year in comparison with the previous year is to the extent of about 3 per cent only. This fall is attributable to the reported fall in production due to the shortage of seeds.

No cases of closure of standard expeller units in Mysore State due to adverse effect of the compounded levy scheme have come to notice; a few units have, however, stopped working temporarily due to non-availability of groundnuts.

#### United Provinces Commercial Corporation, Calcutta

1885. { Shri P. G. Deb:  
Shri Arjun Singh Bhadauria:

Will the Minister of Finance be pleased to state:

(a) whether Government have seen allegation against the United Provinces Commercial Corporation, Cal-